

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 15/MP/2016**

Subject : Petition seeking directions for preparation of UI account under-drawal against collective transactions within specified time and for payment of UI charges in terms of the Central Commission Regulations read with Regulations of the State Commission.

Date of hearing : 31.3.2016

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Rajasthan Steel Chamber

Respondents : Rajasthan Vidyut Prasaran Nigam Limited and others.

Parties present : Shri Anand Ganesan, Advocate, RSC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking directions to the respondents to prepare UI accounts with regard to under-drawal of electricity as schedule by the members of the petitioner while purchasing power through inter-State open access from the Power Exchanges and to pay UI charges as per the provisions of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008. Learned counsel requested the Commission to issue notice to the respondents.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies, on affidavit, by 21.4.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 6.5.2016. The Commission directed that due date of filing the replies

and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 12.5.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**